CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO:95/2001

THURSDAY the 26th day of JULY 2001

CORAM: Hon'ble Shri S.L. Jain, Member(J)

Balbir Singh Lohot Residing at Followers Quarter No. 20/7 National Defence Academy Khadakvasla, Pune.

... Applicant

By Advocate Shri V.R. Giri for Shri.A.Shivade.

V/s

- 1. The National Defence Academy through the Commandant P.O.N.D.A. Khadakvasala, Pune.
- The Director of Military
 Training, Army Headquarters
 South Block, New Delhi.

... Respondents.

ORDER (ORAL)

{Per S.L.Jain, Member (J)}

The learned counsel for the applicant seeks time to argue the matter. Prayer is rejected as the matter has come for admission three times. Perused the record and on perusal of the same I find that in relief clause the applicant is challenging the order dated 18.6.1996 (Exhibit A-1).

2. The applicant has filed this OA on 19.10.2000. The applicant has claimed in para 3 of this OA that there is no delay in filing the application. Application for condonation of delay is being filed. On further careful persual of the record I find that no application for delay condonation has been filed by the applicant.

Plain-

- 3. The OA has been filed impungning the order dated 18.6.1996, after a period of more than four years beyond the limitation period prescribed under Section 21 of the Administrative Tribunals Act.
- 4. In the result the OA is barred by time and the OA

 deserves to be dismissed and is dismissed accordingly.

(S.L.Jain)
Member(J)

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